

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 106
(IB)-3327(ND)2019
IA/5358/2020, IA-960/2021

IN THE MATTER OF:

Ganesham Trexim Pvt. Ltd. ... **Applicant/Petitioner**

Versus

M/s. Parasvnath Limited ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 26.02.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Siddharth Sharma and Ms. Aishwarya Singh, Advocates for the Petitioner, Mr. Karan Rajpurohit, Adv. for Corporate Debtor,

ORDER

IA/5358/2020: By filling this Application, the Financial Creditor has prayed to withdraw the IA/5358/2020 in (IB)/3327/2019. Heard Ld. Counsel appearing for the Applicant. He submitted that earlier in terms of the settlement, joint application for withdrawal of the IB/3327/2019 was filed. But since the settlement has failed, the Petitioner wishes to withdraw the IA.

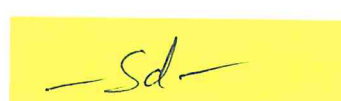
Considering the submission, we permit the Petitioner to withdraw IA/5358/2020 in (IB)/3327/2019 subject to payment of cost of Rs. 1000 to be deposited in the Prime Minister Relief Fund.

Accordingly, **the IA is dismissed as withdrawn** subject to payment of cost of Rs. 1000. If the Petitioner fails to deposit the cost within three days from today that shall be released by taking the recourse of law. The registry is directed to list the main application on 24.03.2021.

IA-960/2021: List the matter on 24.03.2021



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)